FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BF PRECISION PRIVATE LIMITED

1.	Name of Corporate Person	**BF Precision Private Limited**
2	Date of Incorporation of Corporate Person	18 January 2016
3.	Authority under which Corporate Person is incorporated / registered	ROC- Coimbatore
4.	Corporate Identity Number of Corporate Person	U29253TZ2016PTC022193
5	Address of the registered office and principal office (if any) of corporate person	SF 275/1 B, Malumachampatti P. O , Ganesh Nagar, Pollachi Road, Coimbatore Industrial Estate, Coimbatore, Coimbatore South, Tamil Nadu, India, 641021
6.	Liquidation commencement date of corporate person	22 March 2024
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Joby Chacko Address: No.120. 3rd Main, 3rd Cross, Pride Valley View, Jigani Hobli, Bangalore -560105 Email: jobykc@gmail.com Ph. +91 96633 08656 Registration No. IBBI/IPA-001/IP-P01372/2018-19/12300
8.	Last date for submission of claims	**21 April 2024**

Notice is hereby given that M/s. **BF Precision Private Limited** has commenced voluntary liquidation on 22.03.2024.

The stakeholders of M/s. **BF Precision Private Limited** are hereby called upon to submit a proof of their claims, on or before 21.04.2024 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Joby Chacko
Liquidator
Reg No. IBBI/IPA-001/IP-P01372/2018-19/12300

Date: 23.03.2024
Place. Bangalore

BAJAJ HOUSING FINANCE LIMITED

Corporate Office Cerebrum IT Park B2 Building, 5th Floor, Kalyani Nagar Pune Maharashtra 411014
BRANCH OFFICE. Bajaj housing finance ltd, 4th floor BCG estate near Nexa showroom, palarivattom cochin 682025
Name Rathish Ramachandran Email ID: Rathish.ramachandran@bajajfinserv.in Mob No 9847900100 & 8669 89048

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIESUNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF THE SECURITY INTEREST ACT 2002 ("Act")

Notice is hereby given to the public in general that the below mentioned Borrower/co-borrower mortgaged the immovable property which is described hereunder to Bajaj Housing Finance Limited ('BHFL') and the possession of the said immovable property ('secured asset/property') has been taken over by the Authorized Officer in accordance of the SARFAESI Act 2002 and rules there to. The secured asset will be sold through public auction by bidding for realization of the loan dues applicable interest, charges and costs etc. payable to BHFL as detailed below. The secured asset is being sold on 23/04/2026 and the bidding will be held on "AS IS WHERE IS" "AS IS WHAT IS" "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" under the rule number 8 & 9 of the Security Interest (Enforcement) Rules (hereinafter referred to as the rules) and on the terms and conditions specified here-under

Loan account details/ BORROWER/S & GUARANTOR/S NAME & ADDRESS	1. Date & Time Of E-auction 2. Last Date Of Submission of EMD 3. Date & Time Of The Property Inspection 4. Property Description	RESERVE PRICE EMD OF THE PROPERTY BID INCREMENT
LAN H415HHL8195148 H615HLT8209263 1 SHALITH SHAM (Through legal heirs since deceased) (BORROWER) 2. THASNIM P Z (CO-BORROWER/Legal heir of Shalith Sham)) 3 NOAH SHALITH (Legal heir of Shalith Sham) All The Above Are At H No 14/1578 B Old Post Office Road Near St Joseph Church Chullikkal Thoppumpady Cochin Kerala-682005 4. LEENA SHAM (Legal heir of Shalith Sham) At 1/376 Smiths Tower Road Fort Cochin Cochin – 682001 TOTAL OUTSTANDING Rs 56,25,474/ (Rupees Fifty Six Lakhs Twenty Five Thousand Four Hundred and Seventy Four Only) Along with future interest and charges accrued w e f 14/03/2024	1) E-auction Date 23/04/2B26 between 11 00 am to 12:00 pm with unlimited extension of 5 minutes 2.) Last date of submission of EMD with KYC is 22/04/2026 up to 5 00p m (IST) 3) Date of Inspection 23/03/2624 to 18/04/2026 between 11 00 am to 4 00 pm (IST) 4) Description of the immovable property All that Part And Parcel Of Non-Agriculture Property land having an extent 1.21 ARES together with building bearing Door No 10/155-C (T4/1570 B2) of Cochin Corporation and improvements thereon and together with easement right which comprised in Sy No 1081/1 18 of Thoppumpady Village Kochi Taluk, Ernakulam district. EAST PROPERTY OF HASHIM WEST PROPERTY OF MUHAMMED NORTH PRIVATE ROAD SOUTH PROPERTY OWNED BY CHULLIKKAL PALLI	Reserve Price Rs 56,33 000 / (Rupees Fifty Six Lakhs Thirty Three Thousand Only) EMD Rs 5,63 300/ (Rupees Five Lakh Sixty Three Thousand Three Hundred Only) 10% of Reserve Price BID INCREMENT – RS.50 000/– (RUPEES FIFTY THOUSAND ONLY) & IN SUCH MULTIPLES

Terms and Conditions of the Public Auction are as under

Public Auction is being held on AS IS WHERE IS AS IS WHAT IS AND WITHOUT RECOURSE BASIS and is being sold with all the existing and future encumbrances whether known or unknown to Bajaj Housing Finance Limited

The Secured asset will not be sold below the Reserve price

The Auction Sale will be online through e-auction portal

The e-Auction will take place through portal https://bankauctions.in on 23rd Apr 2024 from 11 00 AM to 12 00 PM to onwards with unlimited auto extension of 5 minutes each

For detailed terms and conditions please refer company website URL https://www.bajajhousingfinance.in/auction-notices or https://bankauctions.in and for any clarification please connect with Authorized officer

Date: 23/03/2024 Place:- COCHIN Sd/- (Rathish Ramachandran) Bajaj Housing Finance Limited

GRIHUM HOUSING FINANCE LIMITED

(Formerly known as Poonawalla Housing Finance Ltd.) : Registered Office:- 602, 6th Floor, Zero One IT Park, Sr. No.79/1, Ghorpadi, Mundhwa Road, Pune-411036.

APPENDIX IV (See Rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorised Officer of Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unlimited Company) herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002on the this 18th Day of March of the Year 2024. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets. Details of Property taken in possession are herein below.

Sr No	Name of Borrowers	Description of Property	Possession taken Date	Date of Statutory Demand Notice	Amount in Demand Notice (Rs.)
1	Sunil Kumar V Darsini T C	All That Piece & Parcel of Sy No 15 4 13 Varyath Laksham Veedu D No 5 391 A Varyath Sree Niryam Road Pattanakkad P O Pattanak Grama Panchayat Office Cherthala Alappuzha Kerala Adm. 571.Sq.Ft. Grama Panchayat Office Pin Code- 688531 Bounded By East House of Pushpakran West House Of Ambili North 2 5 M Wide Concrete And Mud Road South House Of Soudamini	18/03/2024	08/01/2024	Loan No HF/0119/H/21/100031 Rs. 669715.25/- (Rupees Six Lakh Sixty Nine Thousand Seven Hundred Fifteen Paise Twenty Five Only) payable as on 08/01/2024 along with interest @ 15.5 p.a. till the realization.

Place Alappuzha
Dated: 23-03-2024

Sd/- Authorised Officer
Grihum Housing Finance Limited, (Formerly known as Poonawalla Housing Finance Limited)

PUBLIC NOTICE

NOTICE are hereby given that the below mentioned Authorised Person are no longer affiliated as Authorised Person of Kotak Securities Limited

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
ANILA V A	ANILA V A	NSE AP0291561321; BSE AP01067301152272; MCX 163704	Vadukkumchery Karayur Thamarayur Perakam Kottappadi Thrissur-680505
AYYOOB K	AYYOOB K	NSE AP0291583541; MCX 164396	78 A Konnola 8 Varankode Malappuram, Municipality Malappuram 676519
HUMBLE DEVASSY CHIRAMMAL	HUMBLE DEVASSY CHIRAMMAL	NSE AP0291402901	Chirammal House Enamakkal Venkitangu, Enamavu Thrissur-680510
SHERIN JOHN	SHERIN JOHN	NSE AP0291096461	Kalappurackal Parappurath, Ambalur P O Kanjiramattom Karayannur Ernakulam-682315
STEPHEN SEBASTIAN	STEPHEN SEBASTIAN	NSE AP0291362471; BSE AP01067301141179	Vadakkala Near Railway Station, Kottayam-686001
THOMAS JOSE MALIYACKAL	THOMAS JOSE MALIYACKAL	NSE AP0291560991	Maliyackal Arakkunnam P O Muvanthuruthy, Arakunnam, Ernakulam 682313
SAJU P CHACKO	SAJU P CHACKO	HSE AP0291563191	Tc 10 1448 Cra 106 Chencherry Road, Nalanchira P O Thiruvananthapuram Mannanthala, Thiruvananthapuram-695015

Please note that above mention Authorised Person (AP) are no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd shall not be liable for any such dealing. In case of any queries for the transactions till date investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned SB/AP

kotak® Kotak Securities Limited, Registered Office 27 BKC C 27 G Block, Bandra Kurla Complex, Bandra (E) Mumbai 400051 CIN U99999MH1994PLC134051 Telephone No +22 43360000 Fax No +22 67132430 Website www.kotak.com / www.kotaksecurities.com. Correspondence Address. Infinity IT Park, Bldg. No 21 Opp Film City Road, A K Vaidya Marg Malad (East), Mumbai 400097 Telephone No 42856825. SEBI Registration No INZ000200137 (Member of NSE, BSE MSE, MCX & NCDEX), AMFI ARN 0164 PMS INP000000258 and Research Analyst INH000000586 NSDL/CDSL IN-IN-DP-629-2021 Compliance Officer Details Mr Hiren Thakkar Call 022 4285 8484 or Email ks.compliance@kotak.com.

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
BF PRECISION PRIVATE LIMITED

1.	Name of Corporate Person	BF Precision Private Limited
2.	Date of Incorporation of Corporate Person	18 January 2016
3.	Authority under which Corporate Person is incorporated / registered	ROC- Coimbatore
4.	Corporate Identity Number of Corporate Person	U29253TZ2016PTC022183
5.	Address of the registered office and principal office (if any) of corporate person	SF 275/1 B Malumachampatti P O., Ganesh Nagar Pollachi Road Coimbatore Industrial Estate Coimbatore Coimbatore South, Tamil Nadu, India, 641 021
6.	Liquidation commencement date of corporate person	22 March 2024
7.	Name address email address telephone number and the registration number of the Liquidator	Name Mr Joby Chacko Address No 120 3 Main 3 Cross Pride Valley View Jigani Hubli Bangalore -560105 Email jobykc@gmail.com Ph +91 96633 00658 Registration No IBBI/IPA-001/IP-P01372/ 2018-19/12300
8.	Last date for submission of claims	21 April 2024

Notice is hereby given that M/s. BF Precision Private Limited has commenced voluntary liquidation on 22.03.2024

The stakeholders of M/s. BF Precision Private Limited are hereby called upon to submit a proof of their claims on or before 21.04.2024 to the liquidator at the address mentioned against item 7

The financial creditors shall submit their proof of claims by electronic means only All other stakeholders may submit the proof of claims in person by post or by electronic means

Submission of false or misleading proofs of claim shall attract penalties.

Date 23.03.2024
Place Bengaluru

Sd/
Joby Chacko
Liquidator
Reg No. IBBI/IPA-001/IP-P01372/2018-19/12300

The Trichur Urban Co-operative Bank Ltd. No. 87

Head Office Mission Quarters Thrissur -1
HO 0487-2429245 E-mail recovery@tucb.in

POSSESSION NOTICE

Ref No NDA MJL-38 To 1) Mr Babu.P.K. S/o Krishnan, Ponganamoola House Poochetty Eravimangalam.P.O Thrissur-680751 2) Mr Ajithkumar.P.K. S/o Krishnan Ponganamoola House Poochetty Eravimangalam P.O Thrissur-680751 3) Mrs Meerabai P.K. D/o Krishnan Ponganamoola House Poochetty Eravimangalam.P.O Thrissur-680751 4) Mrs.Indira.P.K. D/o Krishnan Ponganamoola House Poochetty Eravimangalam.P.O Thrissur-680751

APPENDIX IV [See Rule 8(1)] POSSESSION NOTICE (For immovable property) Whereas, The undersigned being the Authorised Officer of the Trichur Urban Co-operative Bank Ltd. under the SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of THE SECURITY INTEREST (ENFORCEMENT) RULES 2002, issued demand notice dated 02.12.2023 calling upon the above addressees being borrower/sureties to repay the amount mentioned in the notice being Rs.9 36 898/- (Rupees Nine Lakh Thirty Six Thousand Eight Hundred and Ninety Eight only) as on 02.12.2023 within sixty days from the date of receipt of the said notice

The addressees (borrowers/sureties) having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on this 19th day of March of the year 2024

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Trichur Urban Co-operative Bank Ltd. for an amount of Rs.9 98 049/- (Rupees Nine Lakh Ninety Eight Thousand and Forty Nine only) as on 19.03.2024 and interest thereon. The borrower's attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY District-Thrissur Sub District-Kuzhalmannam Village-Nadathara, Sy No. 141/2 P Extent 19.68 Ares Description All the part and parcel of the property of the above said land rights etc there in. Boundaries East-Thodu & Property of Ponganamoola Ajithkumar North-Pond & Property of Thekkath Samuel Abraham, West-Property of Ponganamoola Babu South-Vazhi.

Place Thrissur,Date 19.03.2024 Authorised Officer

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA

JAY KAILASH NAMKEEN LIMITED

Corporate Identity Number: U15549GJ2021PLC123708

Our Company was originally incorporated as 'Jay Kailash Namkeen (OPC) Private Limited' under the provisions of Companies Act, 2013 vide Certificate of Incorporation dated June 30 2021 bearing Registration Number 123708 issued by Registrar of Companies Ahmedabad Subsequently our company acquired the running business of proprietorship firm M/S Kailash Namkeen via Business Transfer Agreement dated July 26 2021 Further our Company was converted into a private limited company vide Special Resolution passed by the shareholders at the Extra- Ordinary General Meeting held on April 14 2022 and consequently the name of the Company was changed from 'Jay Kailash Namkeen (OPC) Private Limited' to 'Jay Kailash Namkeen Private Limited' vide fresh Certificate of Incorporation granted to our Company consequent upon conversion into private limited company dated May 25 2022 by Registrar of Companies Ahmedabad bearing Corporate Identity Number U15549GJ2021PTC123708 Subsequently our Company was converted into a public limited company vide Special Resolution passed by the shareholders at the Extra Ordinary General Meeting held on June 06 2022 and consequently the name of the Company was changed from 'Jay Kailash Namkeen Private Limited' to 'Jay Kailash Namkeen Limited' vide fresh Certificate of Incorporation granted to our Company consequent upon conversion into public limited company dated June 16 2022 by Registrar of Companies Ahmedabad bearing Corporate Identity Number U15549GJ2021PLC123708 For details of Incorporation change of name and registered office of our Company please refer to chapter titled 'General Information' and 'History and Corporate Structure' beginning on page 51 and 142 respectively of the Red Herring Prospectus

Registered Office Deeva House Fourth Floor Dwarkapara 11/12 corner Rajkot City Rajkot, Gujarat 360001 India
Website www.jaykailashnamkeen.com, **E Mail** cs@jaykailashnamkeen.com, **Telephone No** 0281 2993110
Company Secretary and Compliance Officer Ms Anushree Vijay

The issue is being made in accordance with Chapter IX of the SEBI ICDR Regulations as amended (IPO of Small and Medium Enterprises) and the equity shares are proposed to be listed on SME Platform of BSE

PROMOTERS OF OUR COMPANY: MR. NEEL NARENDRABHAI PUJARA AND MS. TULSI NEEL PUJARA

JAY KAILASH NAMKEEN LIMITED IS ENGAGED IN THE BUSINESS OF MANUFACTURING OF PACKAGED INDIAN SNACKS

THE ISSUE

INITIAL PUBLIC ISSUE OF UP TO 16 33 600 EQUITY SHARES OF FACE VALUE OF ₹ 10/ EACH ("EQUITY SHARES") OF JAY KAILASH NAMKEEN LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹ [ ] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [ ] PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO ₹ [ ] LAKHS OF WHICH UP TO 83,200 EQUITY SHARES OF FACE VALUE OF ₹ 10/ EACH FOR CASH AT A PRICE OF ₹ [ ] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF [ ] PER EQUITY SHARE AGGREGATING TO ₹ [ ] WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION") THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I e NET ISSUE OF 15 50 400 EQUITY SHARES OF FACE VALUE OF ₹ 10/ EACH AT A PRICE OF ₹ [ ] PER EQUITY SHARE AGGREGATING TO ₹ [ ] IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE" THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 32.69% AND 31 03% RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR FURTHER DETAILS PLEASE REFER TO CHAPTER TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 203 OF THE RED HERRING PROSPECTUS

Price Band ₹ 70/ to ₹ 73/ per Equity Share of Face Value ₹ 10/- each
The Floor Price is 7 0 times of the Face Value and the Cap Price is 7 3 times of the Face Value
Bids can be made for a minimum of 1,600 Equity Shares and in multiples of 1,600 Equity Shares thereafter

BID / ISSUE PROGRAM

Bid/Issue Opening Date	Thursday, March 28 2024	Initiation of Unblocking of Funds/refunds (T +2 Days)	On or about Friday April 05 2024
Bid/Issue Closing Date (T day)	Wednesday April 03, 2024	Credit of Equity Shares to demat accounts of Allotees (T +2 Days)	On or about, Friday, April 05, 2024
Finalization of basis of allotment with the Designated Stock Exchange/ Allotment of Securities (T +1 Day)	On or about, Thursday April 04 2024	Commencement of Trading of Equity Shares on the Stock Exchanges/Listing Date (T + 3 Days)	On or about, Monday April 08 2024

CORRIGENDUM CUM ADDENDUM TO RED HERRING PROSPECTUS DATED MARCH 19, 2024

NOTICE TO THE INVESTORS ("THE CORRIGENDUM CUM ADDENDUM")

This Corrigendum cum Addendum is with reference to the Red Herring Prospectus Dated March 19 2024

In this regard potential bidders may note the following

The following information disclosed under chapter titled *"Issue Structure"* beginning on page 212 in the RHP dated March 19 2024 shall stand modified in the manner indicated below

SECTION VII - ISSUE RELATED INFORMATION
ISSUE STRUCTURE

Minimum Bid Size under QIB s should be read as Such number of Equity shares in multiple of 1 600 Equity shares such that Application size Exceeds ₹ 2,00 000/

Maximum Bid Size under Non-Institutional Bidders Not exceeding the size of the Net Issue (excluding the QIB portion) subject to limits as applicable to the Bidder

The above changes are to be read in conjunction with the RHP dated March 19 2024 the Bid cum Application Forms and the Abridged Prospectus unless indicated otherwise and accordingly their references in the Red Herring Prospectus stand updated pursuant to this Corrigendum cum Addendum

All capitalised terms used in this Corrigendum cum Addendum shall, unless the context otherwise requires have the meaning ascribed to them in the Red Herring Prospectus

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
EXPERT GLOBAL CONSULTANTS PRIVATE LIMITED 1511 RG Trade Tower Netaji Subhash Place Pitampura, New Delhi 110034 India Telephone. +91 11 4509 8234 Email ipo@expertglobal.in Website www.expertglobal.in Investor grievance email: compliance@expertglobal.in Contact Person Mr Gaurav Jain SEBI registration number INM000012874 CIN U74110DL2010PTC205995	SKYLINE FINANCIAL SERVICES PRIVATE LIMITED D 153A, 1st floor, Okhla Industrial area, Phase I New Delhi, 110020 India Telephone 011-40450193 197 Fax 011 2681 2683 Email ipo@skylinerta.com Investor grievance Email grievances@skylinerta.com Contact Person Mr Anuj Rana Website www.skylinerta.com SEBI Registration No INR000003241 CIN U74899DL1995PTC071324	JAY KAILASH NAMKEEN LIMITED Ms Anushree Vijay Deeva House Fourth Floor Dwarkapara 11/12 Corner Rajkot City Rajkot, Gujarat 360001 India. Tel No.. 0281 2993110 Email cs@jaykailashnamkeen.com Website www.jaykailashnamkeen.com *Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems such as non-receipt of letters of Allotment, non credit of Allotted Equity Shares in the respective beneficiary account and refund orders etc*

On behalf of Board of Directors
For JAY KAILASH NAMKEEN LIMITED
Sd/
Mr Neel Narendrabhai Pujara
Chairman and Managing Director

Place Rajkot
Date March 22 2024

Disclaimer: Jay Kailash Namkeen Limited is proposing, subject to applicable statutory and regulatory requirements receipt of requisite approvals market conditions and other considerations to make an initial public issue of its Equity Shares and has filed the RHP with the Registrar of Companies Ahmedabad on March 19 2024 and thereafter with SEBI and the Stock Exchange The RHP is available on the websites of SEBI at www.sebi.gov.in, website of the Company at www.jaykailashnamkeen.com the website of the BRLM to the Issue at www.expertglobal.in, the website of BSE SME Platform, i e www.bsesme.com, respectively Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same please refer to the RHP including the section titled Risk Factors beginning on page 30 of the Red Herring Prospectus

The Equity Shares have not been and will not be registered under the U S Securities Act of 1933 as amended (the "Securities Act") or any state securities laws in the United States and unless so registered and may not be issued or sold within the United States except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act and in accordance with any applicable U S state securities laws The Equity Shares are being Offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the Securities Act and the applicable laws of each jurisdiction where such Offers and sales are made There will be no public offering in the United States

Sealed tender in WB Form No 2911(ii) are invited by the Executive Engineer Bankura Division PWD from Bonafied outsider having 40% credential in a single work of similar nature of PWD for Short N I T No 05 of 2023 2024 for 02 (Two) nos works in connection with the Emergent Construction Of Temporary Kitchen / Dining Shed, Watch Tower/ Sentry Post Along With Allied Work For Accommodation Of CAPF Deployed During The General Parliamentary Election 2024 circulated vide this office memo no 626 dated 22 03 2024 detailed may be seen at http//www.pwdwb.gov.in and from the notice board of the office of undersigned Last date of Application Permission and Receipt of tender documents are 26 03 2024 28 03 2024 and 28 03 2024 respectively For more information the interested agencies may contact the office of the undersigned on any working day at working hours
Sd/
Executive Engineer,
Bankura Division PWD

GRIHUM HOUSING FINANCE LIMITED

(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)
Registered Office: 602, 6th Floor Zero One IT Park, Sr. No. 79/1 Ghorpadi Mundhwa Road, Pune – 411036

APPENDIX IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorised Officer of Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unlimited Company) herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on this 20th Day of March of the Year 2024.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets. Details of Property taken in possession are herein below

Sr No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1	K ANUTHA, P KARUP-PUCHAMY	All That Piece And Parcel Of Plot No.28 S.F.No.166/14 Patta No.1586 Sub Division No. 166/1a1d Ganapathy Nagar Nackanpalayam Village And Panchayat Pollachi Sub D Now Anaimalai Taluk Coimbatore District Adm 1312.12.Sq.Ft. Madurai Veeran Temple Tamil Nadu Pin Code-642004 Bounded By:- East:- Vacant Land, West. Vacant Land, North: Vacant Land, South:- 17 Feet Layout Road.	20/03/2024	08/12/2023	Loan No. HF/0118/H/21/100099 Rs. 1046865.51/- (Rupees Ten Lakh FourtySix Thousand Eight Hundred SixtyFive Paise FiftyOne Only) payable as on 08/12/2023 along with interest @ 15 5 p.a. till the realization.

Place: COIMBATORE
Date: 23.03.2024

Sd/- Authorised Officer
Grihum Housing Finance Limited. (Formerly known as Poonawalla Housing Finance Limited)

Personal Finance
Monday to Saturday

To book your copy
sms reachbs
to 57575 or
email order@bsmail.in

Business Standard
Insight Out

R SYSTEMS INTERNATIONAL LIMITED

[Corporate Identity Number L74899DL1993PLC053579]
Registered Office GF 1-A, 6 Devika Tower Nehru Place New Delhi 110019 India
Corporate Office C-40 Sector 59 NOIDA, Distt. Gautam Budh Nagar, U P India 201307
Tel +91 120 4303500 Website www.rsystems.com E-mail rsil@rsystems.com

COMMUNICATION TO SHAREHOLDERS REGARDING DEDUCTION OF TAX AT SOURCE ON DIVIDEND AND RECORD DATE INTIMATION

Notice is hereby given that the Board of Directors of R Systems International Limited ("R Systems / "Company") at its meeting held on March 19 2024 has declared an Interim Dividend of Rs 6.00/ per equity share of face Value of Re 1/- each for the financial year ending on December 31 2024 The record date for the purpose of determining the entitlement of the shareholders to the Interim Dividend 2024 is March 28 2024 The said Interim Dividend will be paid on or before April 17 2024 As record date for interim dividend 2024 to be paid by Company is March 28 2024 interim dividend and TDS thereon will be reported in FY 2023-24 irrespective of actual payment date

In accordance with the provisions of the Income Tax Act 1961 as amended the Company shall deduct tax at source (TDS) at the time of making the payment of the dividend at the rates applicable to each category residential status of shareholder and the documents submitted by them as required by the Company

Requisite documents and details to be submitted by the shareholders for exemption/ application of lower rates from TDS for various categories of shareholders are available on the website of the Company at https://www.rsystems.com/communication-on-tax-deduction/ Shareholders are requested to upload the required documents with Link Intime India Private Limited the Registrar and Share Transfer Agent (RTA) of the Company at https://linkintime.co.in/formsreg/submission-of-form-15g-15h.html latest by March 29 2024

Any communication on the tax determination/ deduction received post March 29 2024 shall not be considered

Communication sent to shareholders on March 22 2024 through e mail is available on the Company's website i e www.rsystems.com and also on the websites of the Stock Exchanges where Company's shares are listed i e National Stock Exchange of India Limited www.nseindia.com & BSE Limited www.bseindia.com

For R Systems International Limited

Bhasker Dubey
(Company Secretary & Compliance Officer)

Date March 22 2024
Place Noida (U P)

L&T Finance

L&T Finance Holdings Limited
(Erstwhile, L&T Finance Ltd under The Scheme of Amalgamation by way of merger by absorption with L&T Finance Holdings Ltd w e f Dec 4th 2023)
Registered Office L&T Finance Holdings Limited Brindavan Building Plot No 177 Kalina, CST Road, Near Mercedes Showroom, Santacruz (East), Mumbai 400 098
CIN No L67120MH2008PLC181833
Branch office Kerala

DEMAND NOTICE

Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as The Act)

We have issued Demand Notice under Section 13(2) of the Act to you all (Borrower/s, Co-borrower/s & Guarantor/s) through Registered Post Acknowledge Due as you have defaulted in payment of interest and principal installments of your loan account, and have Failed and neglected to clear the said outstanding dues As a result, the loan account has been classified as Non Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank Of India The Notice has been returned as undelivered and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Financial Services. ((Erstwhile, L&T Finance Ltd under The Scheme of Amalgamation by way of merger by absorption with L&T Finance Holdings Ltd w e f Dec 4th 2023) within the period of 60 Days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. This is without prejudice to any rights available to us under the Act and /or any other law in force from time to time

Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / NPA date / Outstanding Amount: NPA Date	Demand Notice date / NPA date / Outstanding Amount: Outstanding Amount (₹) As On	Description of the Immovable Property (Mortgaged)
KOCHL1500 0389 & KOCHL1500 0387	1 Hussain K K 2 Pathuma Kutty Marayckar	Demand Notice Date: 15/03/2024 NPA Date: 04/02/2024	Rs 68 58 379 92/ (Rupees Sixty Eight Lac Fifty Eight Thousand Three Hundred Seventy Nine and Ninety Two Paise) as on date 06/03/2024	Schedule – I All That Piece And Parcel Of Property Having An Extent Of 2 0 Ares in Re sy No 556/5p & 8 60 Ares Of Land Lying In Re sy 556/5p in Choondal Village Together With Building Bearing Choondal Grama Panchayath Door No Xv/438 Thalappilly Taluk, Thrissur District Together With Building Bearing No Xv/438 Of Choondal Gramapanchayath. Boundaries: East – Mammasrayillath Kader; West – Property Of Marassen Govindan; North – Road; South – Property Of Kodakka td Preman

Date 23.03.2024
Place Kerala

Sd/
Authorized Officer
For L&T Finance Holdings Limited

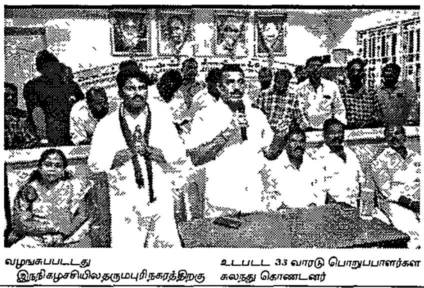
தருமபுரியில் அண்ணா திமுக வேட்பாளர் அறிமுகம் கூட்டம்

தருமபுரி, மார்ச் 23–

தருமபுரி நகர அணணா திமுக சாரபில பூத கமிட்டி பொறுபபாளர் ஆலோசனைககூட்டம நடைபெறறது

தருமபுரி நகரம சாரபில வருகினற நாடாளுமனற தேரதலில கழக வேடபாளரை எவவாறு வெறறி பெற செயய வேணடும் என பூத கமிட்டி பொறுபபாளரகள ஆலோசனைககூட்டம தருமபுரி அணணா திமுக அலுவலகததில மாவட்ட பேரவை செயலாளர் எஸ ஆர வெறறிவேல, நகர செயலாளர் பூககடை ரவி தலைமையில நடைபெறறது

வேடபாளர அசோகனை அறிமுகபபடுததி பினனர பூத கமிட்டியில உளள பொறுபபாளரகள தேரதலில எவவாறு செயலபடுவது எனபதை குறிததும புதிய வாககாளரகளை எவவாறு சினனததிறகு வாககளிகக வைபபது நடுத்தர மககளை எவவாறு வாககளிகக வைபபது குறித்து ஆலோசனை நடைபெறறது பினனர பூத கமிட்டியிடம பூத் பட்டியல வழஙகபபட்டது



இநநிகழசசியிலதருமபுரிநகரத்திறகு உடபட்ட 33 வாரடு பொறுபபாளர்கள கலநது கொணடனர்

நீலகிரி நாடாளுமன்ற தொகுதி அண்ணா திமுக வேட்பாளர் லோகேஷ் தமிழ்செல்வனுக்கு அவினாசியில் தொண்டர்கள் உற்சாக வரவேற்பு

அவிநாசி, மார்ச் 23–

நீலகிரி தொகுதியில போட்டியிடும அணணா திமுக வேடபாளர் லோகேஷ தமிழசெலவனுக்கு அவிநாசி தொகுதி சார்பில சேவூர வேலுசாமி தலைமையில நிர்வாகிகள சிறபபான வரவேற்பு அளித்தனர்

நீலகிரி நாடாளுமனற தொகுதி அண்ணா திமுக வேடபாளராக அவிநாசி சட்டமனற தொகுதி எமஎல்ஏவும முனனாள சபாநாயகருமான ப தனபாலின மகன லோகேஷ தமிழ செலவன (வயது41) போட்டியிடுகிறார் பி காம ,எம பி ஏ படித்த இவர அவினாசி தொகுதியில் ஐ டி விங்கில பொறுபபாளராக பணியாறறியுள்ளார்

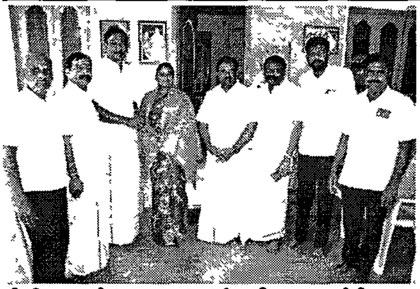
இவருக்கு நீலகிரி நாடாளுமனற தொகுதியில போட்டியிட எடபபாடி பழனிசாமி வாயபபளிததுளளாார

இதை தொடர்ந்து நேற்று மாலை 3 மணியளவில அவிநாசி தொகுதி சார்பில வடக்கு ஒனறிய செயலாளர சேவூர ஜி வேலுசாமி மாவட்ட இணைசசெயலாளர லதா சேகர் ஆகியோர் தலைமையில, அவிநாசி திருபபூர பைபாஸ மேம்பாலம அருகே வேடபாளர லோகேஷ தமிழச்செலவனுக்கு மேளதாளததுடன பட்டாசு வெடிதது ஆளுயர ரோஜா மாலை அணிவித்து வரவேற்பு அளிககபபட்டது

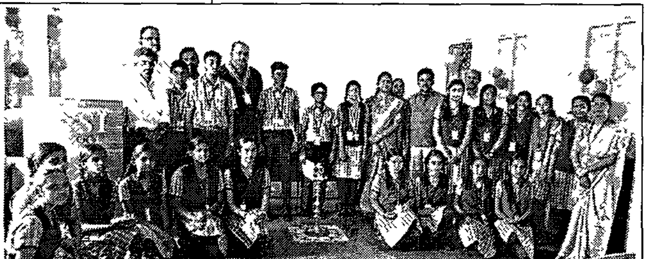
இந்த வரவேற்பு நிகழசசியில, மாவட்ட இலக்கிய அணி செயலாளர் செழியன சாரததிக் ராஜா அவினாசி நகர துணைசசெயலாளர எம எஸ மூரததி, அவினாசி நகர எம்ஜிஆர இளைஞர் அணி செயலாளர எஸ ஜெயபால, ஒனறிய ஜெயலலிதா பேரவை செயலாளர ப ரவிக்குமார, தகவல தொழிலநுடப மணடல பொறுபபாளர சுணேசன பூணடி நகர செயலாளர பழனிசாமி பேரவை தெறகு ஒனறிய செயலாளர தமபி ராஜேநதிரன அவினாசி பேரூராட்சி துணைததலைவர மோகன ஒனறிய தகவல தொழிலநுடப பிரிவு பொறுபபாளரகள ஹரிஹரன துரைபபாணடி, முதது, மாவட்ட எம்ஜிஆர் மனற துணைத்தலைவர் பூண்டி கோபால மாரிமுத்து சேகர், சினனக்கணணு மறறும் பொறுபபாளர்கள முருகசாமி ராஜேந்திரன தினேஷ்குமார் அயயாசாமி, ராமன உளபட பலர் கலந்து கொண்டனர

லோகேஷ தமிழசெலவனுககு மனைவி தஙகபபூர்ணிமா நிகேஷ பதமேஷ ஆகிய இரணடு மகனகள உளளனர சேலததில பிறநத இவர தகவல தொழிலநுடப நிறுவனம நடத்தி வருகிறார் இவரது மாமனாரான நாமககல அருணாசசலம் எமஜிஆர ஆட்சி காலத்தில அமைசசராக இருநதவர

மககளவைப பொதுத்தோதலையொட்டி சேலம் கலெக்டா அலுவலகத்தில செயல்பட்டு வரும் தோதல் கட்டுபபாட்டு அறையினை மாவட்ட தோதல் அலுவலா கலெக்டா பிருந்தாதேவி மற்றும் தருமபுரி நாடாளுமன்றத் தொகுதிக்கான தோதல் செலவின பாாவையாளா சந்தோஷகுமாா ஆகியோா நேரில் பாாவையிட்டு ஆய்வு மேற்கொண்டாாகள் உடன் மாநகராட்சி கமிஷனா பாலச்சந்தா உள்ளிட்ட தொடாபுடைய அலுவலாகள் உள்ளனா



ஈரோடு புறநகா கிழக்கு மாவட்டம் எம்ஜிஆா இளைஞா அணி செயலாளா அருணாச்சலம் திருப்பூா நாடாளுமன்ற தொகுதி அண்ணா திமுக வேட்பாளராக அறிவிக்கப்பட்டுள்ளாா இவா பெருந்துறை ஊராட்சி ஒன்றிய குழு தலைவி சாந்தி ஜெயராஜை அவரது இல்லத்தில் நேரில் சந்தித்து சால்வை அணிவித்து வாழ்த்து பெற்றாா இந்நிகழ்ச்சியில் சட்டமன்ற உறுப்பினா ஜெயக்குமாா ஒன்றிய செயலாளாகள விஜயன் (எ) ராமசாமி அருள்ஜோதி செலவராஜ ராம் (எ) ராமசாமி மாவட்ட பொருளாளா கே பி எஸ் மணி மற்றும் ஜெயராஜ உள்பட பலா உள்ளனா



இன்ட்ராக்ட் கிளப் புதிய நிர்வாகிகள் பதவியேற்பு

மேட்டுபபாளையம, மார்ச் 23–

காரமடை ரோட்டரி சஙகம சார்பில இனடராகட கிளப புதிய நிர்வாகிகள் பதவியேற்பு நிகழசசி காரமடை எஸஆரஎஸஐ பளளி வளாகத்தில நடைபெறறது காரமடை ரோட்டரி சஙகத தலைவர் எஸ எம் விஜய பிரபு தலைமை தாஙகினார செயலாளர் சோமசுந்தரம பட்டய தலைவர் சிவ சதீஷகுமார் ஆகியோர் முனனிலை வகித்தனர் புதிய நிரவாகிகளாக தலைவராக நிக்சிதா செயலாளர் சுபரீத் மறறும நிர்வாகிகள, உறுபபினரகள பதவி ஏற்றனர்

அவர்களுக்கு அவிநாசி கிழக்கு இனனர் வீல கிளப தலைவர் சித்ரா செந்திலகுமார பதவி பிரமாணம செயது வைத்து வாழததி பேசினார நிகழச்சியில எஸஆரஎஸஐ பளளி செயலாளர ஜெயகண்ணன, முதலவர் சரஸவதி, ஒருங்கிணைபபாளர் மூர்ததி, ரோட்டரி சங்க நிர்வாகி தினகரன, இனடராக்ட தலைவர் சுதன மற்றும் நிதியா உடபட நிர்வாகிகள கலந்து கொணடனர் முடிவில பொருளாளர மணிகணடன நனறி கூறினார

வேளாளர் பொறியியல் கல்லூரியின் நாட்டு நலப்பணி திட்ட முகாம் நிறைவு விழா

ஈரோடு, மார்ச் 23–

வேளாளர பொறியியல மற்றும தொழிலநுடபக கல்லூரியின நாட்டு நலபபணிததிட்டம சாரபாக நடைபெறற சிறபபு முகாமின நிறைவு விழா கூரபாளையம ஊராட்சி ஒனறிய நடுநிலைபபளளியில நடைபெறறது இமமுகாமில மரக்கனறு நடுதல கோவில வளாகம சுததம செயதல, சாலைப பாதுகாபபு விழிபபுணரவு மாசுக் கட்டுபபாடு விழிபபுணர்வு, பளளி சுறறுச் சுவர் சுததம செயது வர்ணம பூசுதல, பளளி சததுணவுகூடம வரணம் பூசுதல இலவச பொது மருத்துவ முகாம், இலவச கண சிகிசசை முகாம பளளி குழநதைகளுக்கு

கணினி மறறும ஆங்கிலபபயிறசி போனற பணிகள மேறகொளளபபட்டன

நிறைவு நாள நிகழசசியில வேளாளர கலவி அறககட்டளையின

செயலாளர் தாளாளர் எஸ் டி சந்திரசேகர தலைமை தாஙகினார்

கலலூரி முதலவர எம ஜெயராமன மறறும புலமுதலவர பி ஜெயச்சந்கர் ஆகியோர சிறபபுரையாறறி பலவேறு போட்டிகளில வெறறி பெற்ற பளளிக குழந்தைகளுககு பரிசுகள வழஙகி ஊக்குவித்தனர்

இமமுகாமில பளளிததலைமை ஆசிரியை மீனா வாழ்த்துரை வழஙகினார் முகாமிறகான ஏறபாடுகளைநாட்டு நலபபணிததிட்ட அலுவலர் மோ கோவிந்தராஜன மறறும எஸ் ஹரிபிரசாத ஆகியோர் செயதிருநதனர முடிவில நாட்டு நலபபணிததிட்ட அலுவலர கோவிந்தராஜன

நனறி கூறினார இவவிழாவில ஊர பொதுமககள பளளி மாணவ மாணவியரகள மறறும நாட்டு நலபபணிததிட்ட மாணவ மாணவியரகள திரளாகக கலநது கொண்டு விழாவினை சிறபபித்தனர்

பண்ணாரி கோயில் விழாவை முன்னிட்டு ஈரோடுக்கு சிறப்பு பேருந்துகள் இயக்கம்

ஈரோடு, மார்ச் 23–

பண்ணாரி மாரியமமன கோயில குணடம் மற்றும மறுபூஜையை முனனிட்டு தமிழநாடு அரசு போககுவரத்து கழகம் (ஈரோடு மணடலம) சாரபில சிறபபு பேருநதுகள இயககபபடும என பொது மேலாளர் தகவல தெரிவித்துளளார்

மாரச 25, 26 ஆகிய தேதிகளில ஈரோடு மாவட்டம் பணணாரி மாரியமமன கோயில குணடம மறறும 1 4 2024 மறுபூஜை திருவிழாவினை

முனனிட்டு கோவை, மேட்டுபபாளையம, திருபபூர் கோபிசெட்டிபாளையம் ஈரோடு சுவுநதபபாடி சத்தி பவானி புளியமபட்டி மைசூர், நம்பியூர், பவானிசாகர ஆகிய இடஙகளில இருநது தமிழநாடு அரசு போககுவரதது கழகம (கோவை லிட) ஈரோடு மண்டலம் சாரபில சிறபபு பேருநதுகள இயககபபடவுளளது என ஈரோடு மண்டல பொது மேலாளர் தெரிவித்துளளார்

சிறுமுகையில் தோதல் பறக்கும் படை அதிகாரி பத்மாவதி தலைமையில சப இன்ஸ்பெக்டா சிவராஜ மற்றும் போலீசாா வாகன சோதனையில் ஈடுபட்டனா

27 ஆண்டுகளாக சாதனை படைக்கும் 'எச்டிஎப்சி டாப் 100 பண்ட்' திட்டம்

கோவை, மார்ச் 23–

பெரிய அளவிலான பஙகுகளில நிதி முதலீடு செயயும திறந்தநிலை பங்குத திட்டமான எச்டிஎபசி மியூச்சுவல பணட நிறுவனத்தின எசடிஎபசி டாப 100 பண்ட திட்டம கடந்த ஆண்டுடன வெறறிகரமாக 27 ஆண்டுகளை நிறைவு செயதுளளது

கடந்த 27 ஆண்டுகளில இநத திட்டம கூட்டு வருடாநதிர வளர்ச்சி விகிதத்தைப பொறுத்தவரை 19 சதவீததததை வழஙகியுளளது மேலும், எசடிஎபசிடாப 100 பணடில ஒவவொரு மாதமும முதல வணிக நாளில (மொதத முதலீடு ரூ 32 90 லட்சம) முறையாக முதலீடு செயயபபடும ரூ 10 000 பிபரவரி 29, 2024க்குள ரூ 7 98 கோடியாக உயர்ந்துளளது

80 சதவீதத்துக்கும அதிகமான தொகையானது முக்கிய பெரிய நிறுவனஙகளில் மட்டுமே முதலீடு செயயபபடுகிறது

இதன முககிய அம்சமானது நடுத்தர முதல நீண்ட காலம பயனளிககககூடிய கணணோட்டததில உளளது

தொழிலதுறை மற்றும வணிகச சுழற்சி முறையில நிறுவனத்தின நிலைபபாட்டை கருத்தில கொணடு, முதலீடு செயயபபட உளள நிறுவனங்கள குறிதது தொடர்ந்து மதிபபீடு செயயபபட்ட பிறகே எநதவொரு முடிவுகளும எடுக்கபபடுகினறன

பெரிய நிறுவனங்களின முதலீடு செயயபபட்ட பங்குகள வரலாறறு ரீதியாக பொருளாதார ஏற்ற இறககஙகளின போது ஸதிரததனமையை நிரூபிததுளளன மறறும சிறந்த இடர வெகுமதி விகிதஙகளையும கொண்டுளளன

மேலும பெரிய நிறுவனஙகளின குறியீடு கடந்த 18 ஆணடுகளில 7 ஆணடுகளில நடுததர மற்றும சிறு நிறுவனஙகளின குறியீடுகளை விட சிறபபாக செயலபட்டது நடுத்தர முதல நீணட கால பார்வை கொண்ட முதலீட்டாளர்கள எச்டிஎபசிடாப 100 பண்டில முதலீடு செயயலாம

எசடிஎபசி ஏஎம்சி நிரவாக இயககுனர் மறறும தலைமை செயல அதிகாரி நவநீத் முனோத கூறுகையில

நலல முதலீடு, நேரம, பொறுமை எனபது சமபஙகுகளில செலவததை உருவாக்குவதறகான சிறநத வழிமுறையாகும இதறகு சாட்சியாக எஙகளின எசடிஎபசி டாப 100 பணட திட்டம உளளது எசடிஎபசி டாப 100 பண்டின 27 ஆணடுகளில செலவத்தை உருவாக்கும பயணம் பல ஆண்டுகளாக பல சந்தைச் சுழற்சிகளைத் தாங்கிக் கொளள நிதிககு உதவிய எஙகளின வலுவான ஆராயச்சி மறறும முதலீட்டு செயலமுறைகளுககு ஒரு சிறந்த எடுததுக்காட்டாகும் எனறு தெரிவித்தார

ராமகிருஷ்ண பொறியியல் கல்லூரியின் முன்னாள் மாணவர் சங்கம் ஆஸ்திரேலியாவில் தொடக்கம்

கோவை, மார்ச் 23–

ராமகிருஷண பொறியியல கலலூரியின முனனாள மாணவர் சஙகததின ஆஸதிரேலியா பிரிவு சிட்னியில தொடஙகபபட்டது

ராமகிருஷண பொறியியல கலலூரியின முனனாள மாணவர் சங்கத்தின ஆஸ்திரேலியா பிரிவு தொடக்க விழா சிட்னியில நடைபெறறது

விழாவிறகு, எஸஎனஆர சனஸ சாரிட்டபிள டிரஸட நிர்வாக அறங்காவலர் லட்சுமி நாராயணசுவாமி தலைமை தாங்கி மாணவர் சஙகததின ஆஸதிரேலியா பிரிவை தொடங்கி வைத்து பேசினார்

அபபொழுது கலலூரியில பலவேறு காலகட்டங்களில பயினறு சிட்னி, மெலபோரன, பிரிஸபேன கானபெரா போனற பல்வேறு நகரங்களில பணி புரிந்து கொணடிருபபவர்கள தஙகள குடுமபததுடன இவவிழாவில கலநது கொண்டது மகிழச்சியாக இருபபதாக கூறினார் மேலும் கலலூரியின முதலவர் என ஆர-அலமேலு பேசுமபோது கல்லூரி பலவேறு துறைகளில சிறபபு ஆராயசசி மையம மற்றும ஸடார்ட்அப தொழிலநுடப களஙகளில முனனேறி இருபபதை பட்டியலிட்டு கூறினார் மேலும பலவேறு நாடுகளில இருந்து நேரடியாகவும காணொளி மூலமாகவும இபபோது பயினறு கொண்டிருக்கும மாணவ மாணவியருக்கு தொழிலநுடப களங்களில பலவேறு விதங்களில உறுதுணையாக இருபபதை மகிழசசியுடன சுட்டிககாட்டினார

செனற ஐந்து வருடஙகளில, கலலூரியின முனனாள மாணவர் சங்கத்தின பிரிவு அமெரிகக்கா, ஐரோபபா மற்றும் சிங்கபபூர போனற நாடுகளில தொடங்கி இருபபது குறிபபிடத்தக்கது

முனனதாக, முனனாள மாணவர சங்கததின தலைவர் வீணா ரமேஷ ஆஸதிரேலியா பிரிவு சங்கததின உறுபபினர்களை அறிமுகம செயது வைத்தார ஆஸதிரேலியா பிரிவின தலைவர நளினி சாந்தகுமார் அனைவருக்கும நனறி கூறினார்

படிவம் ஏ
பொது அறிவிப்பு

(தொடர்ந்த நிலை மற்றும் இந்திய திவால நிலை வாரியம (தனனிச்சையான கலைத்தல் நடைமுறை) விதிகள 2017ன விதி 14)

பிஎப பிரெசிஷன பிரைவேட லிமிடெட பங்குதாரரகளின கவனததிறகு

1	நிறுவன கடனாளர் பெயர்	பிஎப பிரெசிஷன் பிரைவேட லிமிடெட
2	நிறுவன கடனாளர் நிறுவப்பட்ட தேதி	18 ஜனவரி 2016
3	எந்த அதிகாரத்தின் கீழ் நிறுவன கடனாளர் நிறுவப்பட்டது/பதிவு	நிறுவனங்கள் பதிவாளர் கோயம்புத்தூர்
4	நிறுவன அடையாள எண்/ நிறுவன கடனாளரின் வரம்பிடப்பட்ட அடையாள எண்	U29253TZ2016PTC022193
5	நிறுவன கடனாளரின் பதிவு அலுவலக முகவரி மற்றும் முதன்மை அலுவலக முகவரி (ஏதேனும் இருப்பின்)	SF 275/1 B, [illegible] கோயம்புத்தூர் தெற்கு, தமிழ்நாடு, இந்தியா, 641 021
6	நிறுவன கடனாளரின் கலைப்பு துவங்கப்பட்ட தேதி	22 மார்ச் 2024
7	கலைப்பாளரின் பெயர், முகவரி, மின்னஞ்சல் முகவரி, தொலைபேசி எண் மற்றும் பதிவு எண்	பெயர் திரு. ஜோபி சாக்கோ முகவரி: எண் 120, 3வது கிராஸ், 3வது குறுக்கு, [illegible] பெங்களூரு 560105 மின்னஞ்சல்: jobykc@gmail.com Ph +91 96633 08656 பதிவு எண். IBBI/IPA-001/IP-P01372/ 2018-19/12300
8	கோரிக்கைகளை சமர்ப்பிக்க கடைசி தேதி	21 ஏப்ரல் 2024

பிஎப பிரெசிஷன் பிரைவேட லிமிடெட 12 03 2024 அன்று தன்னிச்சையான கலைப்பு நடவடிக்கையை துவங்கியது என்று இதன் மூலம் அறிவிக்கப்படுகிறது

மேற்கண்ட அட்டவணையில் குறிப்பிடப்பட்டுள்ள கலைப்பாளர் முகவரிக்கு பிஎப பிரெசிஷன் பிரைவேட் லிமிடெட்டின் பங்குதாரர்கள் தங்களின் உரிமை கோரல்களை [illegible] 21 04 2024 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்குமாறு கேட்டுக் கொள்ளப்படுகிறார்கள்

நிதி [illegible] ஆதாரத்துடன் மின்னணு மூலம் மட்டுமே தங்களின் உரிமை கோரல்களை சமர்ப்பிக்க வேண்டும் மற்ற அனைத்து பங்குதாரர்கள் [illegible] உரிமை கோரல்களை நேரடியாகவோ தபால் மூலமோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்

தவறான அல்லது தவறாக வழிநடத்தும் உரிமை கோரல்களுக்கான அத்தாட்சியை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்

தேதி 23.03.2024
இடம் பெங்களூரு

ஒப்பம்/
ஜோபி சாக்கோ
கலைப்பாளர்
பதிவு எண். IBBI/IPA-001/IP-P01372/2018-19/12300